THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE UNIVERSITIES) AMENDMENT (No.2) BILL, 2025

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Fifteenth Kerala Legislative Assembly
Bill No. 267

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THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE UNIVERSITIES) AMENDMENT (No.2) BILL, 2025

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Bill

to amend the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015.

Preamble.—WHEREAS, it is expedient to amend the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015) for the purposes hereinafter appearing;

BE it enacted in the Seventy-sixth Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Amendment Act, 2025.
 - (2) It shall be deemed to have come into force on the 14th day of August, 2025.
- 2. Amendment of section 2.—In the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015), (hereinafter referred to as the principal Act) in section 2, in clause (a), sub-clause (viii) shall be omitted.
- 3. *Insertion of new sections 3A and 3B.*—After section 3 of the principal Act, the following sections shall be inserted, namely:—
- "3A. Special provision in respect of the existing employees appointed to non-teaching posts under the Act.—Notwithstanding anything contained in this Act

or in any judgment, decree or order of any Court or Tribunal or any other authority, the Government may, in consultation with the Public Service Commission, appoint, the employees appointed by direct recruitment to the non-teaching posts of the National University of Advanced Legal Studies under the provisions of the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015), in the Universities on such conditions as may be specified.

- 3B. *Saving*.—Notwithstanding the exemption of the National University of Advanced Legal Studies from the purview of the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015), such exemption shall not affect the validity, invalidity, effect or consequence of anything done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred under the said Act, from the date of commencement of the said Act to the date of exempting the said University from the purview of the said Act.".
- 4. *Repeal and saving.*—(1) The Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Amendment Ordinance, 2025 (1 of 2025) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

As per the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015), the Kerala Public Service Commission was empowered to prepare select list for appointment by direct recruitment to the non-teaching posts in the Universities, including the National University of Advanced Legal Studies, as specified in clause (a) of section 2 of the said Act. Based on this, appointments were made to the non-teaching posts in the abovesaid Universities from the common rank list prepared by the said Commission by following the procedure.

- 2. But, those who got appointment to the National University of Advanced Legal Studies from the select list prepared by the Kerala Public Service Commission, are not entitled to any service benefits such as State Life Insurance, Group Insurance, and General Provident Fund available to others appointed to other Universities. As Part III of the Kerala Service Rules is not applicable to the said University, the employees can neither be included nor be converted to the National Pension Scheme. At present, the Employees' Provident Fund and the pension scheme thereunder are applicable to the employees.
- 3. The National University of Advanced Legal Studies does not follow the staff pattern, designation, qualifications and scale of pay for the non-teaching posts of other Universities in the State. Moreover, the University does not receive recurring non-plan grants. Furthermore, Part III of the Kerala Service Rules is not made applicable to the employees of the University. Therefore, the said University is different from other Universities.
- 4. In the above said circumstances, considering the special nature of National University of Advanced Legal Studies, the Government have decided to amend the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Act, 2015 (18 of 2015) by exempting the said University from the purview of the said Act and incorporating provision for appointment in other Universities to those who got appointment in the non-teaching posts of the said University from the select list prepared by the Kerala Public Service Commission.
- 5. Though a Bill to bring an Act of the State Legislative Assembly on this subject, was published as Bill No. 240 of the Fifteenth Kerala Legislative Assembly, the same could not be introduced in, and or passed by, the Legislative Assembly.
- 6. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala Public Service Commission (Additional Functions as Respects the Services under the Universities) Amendment Ordinance, 2025 (Ordinance No. 1 of 2025) was

promulgated by the Governor of Kerala on the 13th day of August, 2025 and the same was published in the Kerala Gazette Extraordinary No. 2970 dated 14th of August, 2025.

7. The Bill seeks to replace Ordinance No.1 of 2025 by an Act of the state legislature.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

DR. R. BINDU.

EXTRACT FROM THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE UNIVERSITIES) ACT, 2015

(18 OF 2015)

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2. Definitions.—In this Act, unless the context otherwise requires,—

(a) "University" means,—

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(viii) the National University of Advanced Legal Studies established under section 3 of the National University of Advanced Legal Studies Act, 2005 (27 of 2005); or

- 3. Functions of the Public Service Commission.—(1) Notwithstanding anything contained in the University Acts specified in clause (a) of section 2 and the statutes, ordinances, regulations and rules made thereunder, it shall be the duty of the Public Service Commission to prepare select list, for appointment by direct recruitment, of employees to the non-teaching post of a University.
 - (2) A University shall consult the Public Service Commission,—
- (a) on all matters relating to the method of recruitment of the non-teaching staff of the University; and $\frac{1}{2}$
- (b) on the principles to be followed in making appointments by direct recruitment to the non-teaching posts in the University and the suitablity of candidates for such appointments.
- (3) Where the Public Service Commission is consulted on a matter under sub-section (2), the Commission shall advise the University on that matter.
- (4) In the case of any difference of opinion between the Public Service Commission and the University on a matter under sub-section (2), the University shall refer the matter to the Government and the decision of the Government thereon shall be final:

Provided that the Government shall, before taking a decision against the advise of the Public Service Commission, refer the matter to the Public Service Commission.

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